NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.278/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.09.2017

NAME OF THE PARTIES:

Andre De Menezes

V/s.

Menezes Remedies Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Abhühek Pai
Vidur Legal Respondent
Petitioner

2. Sr. Advocate
Mr. Joseph Kodlanthara
a/w Mr. Nishat Dhruva,
Mr. Chirag Bhavsar Elbe
M.O.P. Literato Green ORDER

Respondent No. 2 to 5 Jan

Learned Representatives of both sides are present. Both the sides are raising one of the connected issues. Hence the Registry is directed to tag these cases together.

2. One of the Learned Counsel is travelling from outstation and the Respondent is seeking adjournment on the ground that pleading is completed. Considering the totality of both the cases, both the cases are adjourned to **05-10-2017** with the direction that the other side shall not seek adjournment without prior intimation to the Learned Counsel travelling from the outstation. The pleading should be circulated well in advance; to be filed by 20.09.2017; with the direction that the directions issued on the earlier dates will be in operation till the next date of hearing; i.e on **05.10.2017**.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date: 04.09.2017

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Sd/-

M.K. SHRAWAT Member (Judicial)